

MR. CHAIRMAN : The result* of the division is : Ayes—108 ; Noes—23.

The motion was adopted

15-21 hrs.

**STATUTORY RESOLUTION RE :
MYSORE GOVERNMENT NOTIFICATION UNDER COTTON TRANSPORT ACT**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : Mr. Chairman, I beg to move :

"In pursuance of section 8 of the Cotton Transport Act, 1923 (Central Act 3 of 1923) read with the Proclamation by the President G.S.R. 457 dated the 27th March, 1971, this House approves of the Notification No. AF 94. ATN 64, dated the 5th November, 1971 of the Government of Mysore, Agriculture and Forest Department to be issued in exercise of the powers conferred by section 3 of the Cotton Transport Act, 1923."

MR. CHAIRMAN : Anybody wanting to speak ? No. I shall put the motion to vote : The question is :

"In pursuance of section 8 of the Cotton Transport Act, 1923 (Central Act 3 of 1923) read with the Proclamation by the President G.S.R. 457 dated the 27th March, 1971, this House approves of the Notification No. AF 94. ATN 64, dated the 5th November, 1971 of the Government of Mysore, Agriculture and Forest Department to be issued in exercise of the powers conferred by section 3 of the Cotton Transport Act, 1923."

The motion was adopted.

15-23 hrs.

**SUPREME COURT JUDGES
(CONDITIONS OF SERVICE)
AMENDMENT BILL
AND
HIGH COURT JUDGES (CONDITIONS
OF SERVICE) AMENDMENT BILL**

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : There

are two Bills, one relating to the Judges of the Supreme Court and the other, about the High Courts. I was wondering whether it was permissible to have a common discussion. The subject-matter is the same. I shall, if you permit me, move both the Bills for consideration ; let there be common discussion, but separate voting.

MR. CHAIRMAN : You can take them up together.

SHRI H. R. GOKHALE : I beg to move† :

"That the Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958, be taken into consideration."

I beg to move† :

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, be taken into consideration."

In the matter of conditions of service like leave, pension, etc. the Judges of the Supreme Court are governed by the provisions of the Supreme Court Judges (Conditions of Service) Act, 1958 and the Judges of the High Court are governed by the provisions of the High Court Judges (Conditions of Service) Act, 1954

Under the Act governing the Supreme Court Judges, when a Judge of the Supreme Court avails of leave on full allowances, he is entitled to full salary (equal to monthly rate of pay) for the first 45 days and leave allowance at the rate of Rs. 2,20/- per month for the rest of such leave. If a Judge is forced to take long leave for reasons of ill-health, he has to avail of leave on half allowances during which period he is entitled to an allowance at the rate of Rs. 1,110/-per month only. To give some relief in such cases, it is proposed to extend to the Judges of the Supreme Court, the facility of commuting leave on half allowances into leave on full allowances on medical certificate upto a maximum period of three months during the entire service as Judge on the analogy of the provision obtaining for Government servants. In the Act governing the High Court

*The following Members also recorded their votes for AYES : Dr. Jivraj Mehta, Sarvashri Shashi Bhushan and Iswar Marandi.

†Moved with the recommendation of the President.